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IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

MCRC-41191-2025

BEFORE  
HON'BLE SHRI JUSTICE SUBODH ABHYANKAR

ON THE 23<sup>rd</sup> OF SEPTEMBER, 2025

MISC. CRIMINAL CASE No. 41191 of 2025

*DINESH*

*Versus*

*THE STATE OF MADHYA PRADESH*

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Appearance:

Shri Abhijeet Dubey - Advocate for the applicant.

Shri K.K. Tiwari - G.A. for the State.

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ORDER

1. They are heard. Perused the case diary/challan papers.

2. This is the **third** bail application filed by the applicant under Section 483 of BNSS, 2023 / 439 of Criminal Procedure Code, 1973, as he / she is implicated in connection with Crime No.72/2024 registered at Police Station Nalchha, District Dhar (MP) for offence punishable under Section 302, 324 of IPC and 25(1)(B)(b) of Arms Act. The applicant is in custody since 07/03/2024. His earlier bail applications have already been dismissed as withdrawn.

2. Heard learned counsel for the parties and perused the case diary as also the documents filed on record.

3. On due consideration of rival submissions and on perusal of the case diary, and looking to the deposition of the prosecution witnesses, no case for grant of bail is made out.

4. M.Cr.C. is accordingly **dismissed**.

(SUBODH ABHYANKAR)  
JUDGE